

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No.424
TO BE ANSWERED ON 01.12.2015

Violation of Guidelines issued by NGT

424. SHRIMATI VASANTHI M.:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware that many of the builders are violating the National Green Tribunal (NGT) guidelines;
- (b) if so, the details thereof;
- (c) whether the Government has any plan to set up monitoring mechanism/maintain vigil to find out the defaulters violating the NGT guidelines and modify the guidelines to suit the present needs;
- (d) if so, the details thereof, State/UT wise; and
- (e) the action taken by the Government thereon?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a) & (b) In case of building and construction projects, the Principal Bench, New Delhi and other Zonal Benches of National Green Tribunal have passed orders from time to time, with stipulations on ground water withdrawal, rainwater harvesting, disposal of construction waste, dust control, violation of Environment Impact Assessment Notification, 2006, etc.

(c) to (e) The orders of the Tribunals are to be complied with by the project proponents, and enforced by the regulatory agencies as per the statutory provisions, wherever required.
